

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171 001**

No. HHC/Estt.(18)/78-XV-

Dated: 18.07.2016

**“Corrigendum”**

In continuation of earlier Office Order No.HHC/Estt.1 (18)/78-XV-15458-64, dated 16.06.2016, Hon’ble the Chief Justice, in the interest of administration, has been pleased to order to substitute **“Registrar (Rules)”** instead of **“Registrar (Judicial)”** in column No.6(II), being the Secretary of the Committee mentioned against that column.

BY ORDER OF HON’BLE THE CHIEF JUSTICE

REGISTRAR GENERAL

Endst.No.HHC/Estt.1(18)/78-XV- *18505-5011* Dated: 18.07.2016.  
Copies forwarded for information to:-

1. Deputy Registrar-cum-Special Private Secretary to Hon’ble the Chief Justice;
2. Secretaries to the Hon’ble Judges;
3. The Secretary/Private Secretary/PAs to the Registrar General/ Registrar (Vigilance)/ Registrar (Judicial)/Registrar (Rules)/ Registrar (Administration)/ Registrar (GAD) /Registrar (Estt.)/CPC;
4. All the District & Sessions Judges/Additional District & Sessions Judges in the State;
5. All the Additional Registrars/Deputy Registrars/Assistant Registrars/Court Masters;
6. All the Section Officers/Public Relations Officer/ Private Secretaries/ Chief Librarian;
7. The Section Officer (Computer) is directed to upload the above corrigendum on the High Court Website today itself and also to update the website accordingly.

(From Sl. Nos. 1, 2, 3, and 5 to 7, High Court of H.P. at Shimla)

REGISTRAR GENERAL